

Application of Central Civil Services (Conduct) Rules, 1964 to Employees of Delhi Milk Scheme

7112. SHRI MOHAN RAJ KALINGARAYAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Civil Services (Conduct) Rules, 1964 are applicable to the staff of the Delhi Milk Scheme;

(b) if so, the date on which this was notified to the staff;

(c) whether any cases of breach of these Rules on the part of Class III staff of the Delhi Milk Scheme have come to notice during the year 1972, and

(d) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) Yes.

(b) The Delhi Milk Scheme is a Subordinate Government Office under the Ministry of Agriculture and as in other Subordinate Offices, the Staff in the Delhi Milk Scheme is also fully aware of the fact that the Central Civil Services (Conduct) Rules, 1964 and other Central Services Rules and Regulations are applicable to them. The CCS (Conduct) Rules, 1964 were not specifically notified to the staff of the D.M.S.

(c) Yes.

(d) The individuals who had made a breach of these Rules, have already been served with Charge-sheets under the Central Civil Services (Classification, Control and Appeal) Rules, 1965 and further enquiries will be made in those cases.

Land Reforms Acts for President's Assent

7113. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are any Land Reforms Acts pending with the President which were sent by the States for getting the assent of the President;

(b) if so, from which States and when were those received;

(c) the main features of those Acts, and

(d) which are the State Governments who have not yet sent Ceiling Acts to President for assent and which are the States to whom assent has been given for Ceiling Acts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b), Yes, Sir. Revised ceiling Bills passed by the State Legislatures of Himachal Pradesh, Maharashtra and Uttar Pradesh were received on 24-1-1973, 18-9-1972 and 27-12-72 respectively.

(c) As in the statement laid on the Table of the House. [Placed in Library. See No. LT-4801/73].

(d) Bills for Gujarat, Manipur, Mysore, Tripura and Orissa are in the process of legislation and President's assent to them is not yet due. Ceiling bills passed by the Legislatures of Assam, Andhra Pradesh, Bihar, Haryana, Kerala, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu and West Bengal have been assented to by the President. Besides these, the Jammu and Kashmir bill has been enacted with the receipt of the Governor's assent.